

Unauthorised Encroachment

5039. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "Police Ke Asahayog se Avaidh Nirman Bekhof Zari" published in "Dainik Jagaran" dated May 11, 1998;

(b) if so, the facts thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir.

(b) and (c) Delhi Police have reported that during the month of April, 1998, Municipal Corporation of Delhi (MCD) had informed them about six demolition operations to be carried out in the North-East District. Of these, the demolition operation was carried out with the assistance of Delhi Police in two cases, whereas in two other cases Delhi Police were unable to provide assistance because of non-availability of police personnel. Out of the remaining two cases, the demolition programme in one case was postponed by the Municipal Corporation of Delhi as the day fixed for it was declared a Gazetted Holiday, where in the second case none of the MCD officials reported at the Police Station concerned though the force was kept ready.

Indo-Iran and Indo-Oman Pipeline Projects

5040. SHRI DATTA MEGHE :
SHRI FRANCISCO SARDINHA :
SHRI RAVI SITARAM NAIK :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any study has been conducted into the progress of pipeline projects among India and Iran, Oman and certain Central Asian countries like Tazakistan, Turkmanistan etc;

(b) if so, the details thereof;

(c) whether these projects have been implemented;

(d) if not, the reasons for delay in implementing the projects;

(e) whether this has forced the Government to shift to LNG import; and

(f) if so, the measures proposed to be taken to ensure safety of the pipelines?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) In respect of the Indo-Oman gas pipeline project an Agreement on Principal Terms was signed with Oman. However, the project has not been implemented as the technical feasibility studies have not been completed and the Oman Oil Company is to establish adequate gas services in Oman. With regard to Indo-Iran pipeline, an MOU was signed with Iran but the feasibility has not been established as the pipeline route survey could not be completed. Hence this project has not been implemented. There is no specific understanding with Central Asian countries in respect of gas pipeline projects.

(e) As one of the measures of meeting the demand for natural gas, the Government has approved the formation of Joint Venture Company consisting of GAIL, ONGC, IOC and BPCL to explore the possibility of importing LNG to India.

(f) Pipeline transportation is required only after regassification. Oil Industry Safety Directorate (OISD) prescribes the required safety standards for the pipelines and audits the same.

High Level meeting on Kashmir

5041. SHRI VIJAY GOEL :
SHRI K.S. RAO :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a high level meeting on Kashmir was convened recently;

(b) if so, the details of the participants and the matters discussed at the meeting along with the decisions taken thereon;

(c) the extent to which it differs from the policy adopted by the previous Governments;

(d) whether the discussion on the scheme of development of the State was also discussed in the meeting; and